

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) and (b) Yes, Sir, Raksha Mantri while considering the request for dehiring of premises in Bombay had directed that the construction programme should be related to releasing properties requisitioned a long time ago.

(c) In pursuance of this directive, 48 premises have been dehiied in Bombay in the month of June, 1984.

The programme for construction of residential accommodation for Defence personnel is also being accelerated.

#### **Complimentary Travel Tickets from Foreign Air Lines**

4704. SHRI DIGAMBAR SINGH : will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any norms or guidelines have been laid down for officers of the Air-India posted at Bombay, Delhi and abroad for getting free complimentary travel tickets from foreign airlines for themselves and their families;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether it is open to an officer to avail himself of such free foreign travel facility without getting prior permission from the designated authorities in Air-India;

(d) whether this free travel is being grossly misused by these officers and their families by indiscriminate purchases and import of articles from abroad and misusing Air-India's hospitality like cars, accommodation also abroad; and

(e) the steps being taken to stop such misuse of free travel facilities?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND

CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) to (c) The grant of complimentary or rebated passages and/or interlining by one airline to officials of other airline is generally regulated by International Air Traffic Association Regulations, In Air India, Departmental Heads/Sectional Heads are required to exercise scrutiny of applications for interline travel. Requests are considered only for travel of employees, their spouses and children. Interline transportation on parallel sectors is debited to the entitlements or the staff under the Air-India Employees passage Regulations.

(d) Generally there has been no misuse of these facilities. Further, the employees of Air India are, also bound by Customs Regulations and if any employee is found to be misusing such facilities, suitable action is taken.

(e) Guidelines/norms have already been laid down and if misuse comes to the notice of Air India, suitable action is taken including suspension of passage entitlements under the Air India passage Regulations

#### **Import of Sebasic Acid During 1983**

4705. SHRI DIGAMBAR SINGH : Will the minister of COMMERCE be pleased to state :

(a) the value and quantity of imports of sebasic acid during 1982 and 1983 and the countries of import; and

(b) whether the import was through private trade channels or through any State agency and in the former case, their particulars ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) and (b) Date relating to import of Sebasic Acid is not available as this item is not separately

classified in the Indian Trade Classification Revision-2 on the basis of which Foreign Trade Statistics of India are maintained. Information pertaining to party-wise import is not maintained.

**House Building Advance to Defence Service Personnel at Enhanced Rate**

4706 SHRI DIGAMBAR SINGH: Will the Minister of DEFENCE be pleased to state :

(a) the reasons for not granting House Building Advance at enhanced rate of rupee 1.25 lakhs sanctioned to the Civilian Officers of the Central Government to the Defence Services personnel; and

(b) the reason why they are being discriminated in this matter ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) and (b) The maximum amount of housing building advance for the Central Government civilian employees was raised from Rs. 70,000 to Rs. 1,25 lakhs from 1.4.1984. The additional amount is, however, to be met from Central Government Employees Insurance Scheme. The Defence Service personnel are having their own Insurance Schemes; The Service Headquarters have therefore, been asked to examine the possibility of diverting the funds from this Insurance Scheme.

**Role of Nabard in Extending Credit to Handloom Weavers and Handicraft Artisans etc.**

4707. SHRI AMARSINH RATHAWA : Will the Minister of FINANCE be pleased to state :

(a) the role of NABARD in extending credit to handloom weavers, handicraft artisans and other artisans;

(b) whether rural cooperative banks also extend credit to weavers and artisans;

(c) if so, the rate of interest charged on the credit advanced for setting up of cottage and small-scale industries by weavers and artisans; and

(d) the quantum of credit given by the above during the years 1981-82, 1982-83 and 1983-84 ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) NABARD extends refinance facilities to all eligible banks for the loans given by them to handloom weavers, handicrafts and other artisans, identified beneficiaries for industry-service-business components under IRDP.

Refinance facilities of NABARD for working capital requirements of weavers and other artisans are routed through State Co-operative Banks, Central Co-operative Banks, and primary weaver societies/industrial cooperative societies/primary agricultural credit societies/large sized multi-purpose societies/farmers service societies.

(c) The rate of interest charged from the ultimate borrowers for setting up cottage and small scale industries is as follows :